

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.368/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

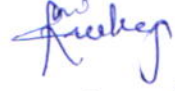

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Vinayak Pipes and Tubes Pvt. Ltd.
V/s
Vijsun Engineers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

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| 20 | Adv. Raees S. Kozi (Adv. for respondents) | |  |
| 20 | Adv. Dewendra Tiwari (Adv. for Petitioner) | |  |

ORDER

TCP 368/I&BC/NCLT/MB/MAH/2017

1. Learned Representative from the side of the Respondent has made a statement that considering the smallness of the Debt amount expecting to settle the Debt amount. Seeking time. Granted.
2. The Respondent Debtor is expected to make the payment of the Debt amount on or before the next date of hearing.
3. Adjourned to **18.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 05.12.2017

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Sd/-

M.K. SHRAWAT
Member (Judicial)